

12.08 hrs.

COMMITTEE ON PETITIONS
TENTH REPORT

SHRI A. P. SHARMA (Buxar): Sir, I beg to present the Tenth Report of the Committee on Petitions.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I want to make a submission. Months ago I submitted a petition.

MR. SPEAKER: You have got up at the wrong time. This is only presentation of a report. There is a procedure. Why do you take this opportunity? You can write to me, I will send it to the Committee.

SHRI JYOTIRMOY BOSU: I have written two letters to you.

MR. SPEAKER: By merely writing, you are not entitled to raise the matter here.

(Interruptions)

MR. SPEAKER: No, no. I am not permitting anything.

12.10 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH): With your permission,
Sir, I rise to announce that Govern-
ment Business in this House during
the week commencing 26th March,
1973, will consist of:—

(1) Consideration of any item of
Government Business carried over
from today's Order Paper.

(2) Consideration and passing of:—

(i) The Andhra Pradesh Legisla-
ture (Delegation of Powers
Bill, 1973, as passed by Rajya
Sabha.

(ii) The Delhi School Education
Bill, 1972 as reported by the
Joint Committee.

(3) Discussion and voting on the
Demands for Grants under the control
of:—

(i) Ministry of Home Affairs.

(ii) Ministry of Industrial Deve-
lopment.

(iii) Department of Science and
Technology.

(iv) Ministry of Heavy Industry.

12.11 hrs.

UNTOUCHABILITY (OFFENCES)
AMENDMENT AND MISCELLANE-
OUS PROVISION BILL

APPOINTMENT OF MEMBER TO JOINT
COMMITTEE

SHRI S. M. SIDDAYYA (Chama-
rajanagar): I move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation of the People Act, 1951, in the vacancy caused by the resignation of Prof. S. Nurul Hasan from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation

of the People Act, 1951, in the vacancy caused by the resignation of Prof. S. Nurul Hasan from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee”.

The motion was adopted.

12.12 hrs.

STATUTORY RESOLUTION RE APPROVAL OF PROCLAMATION IN RESPECT OF ORISSA AND ORISSA BUDGET, 1973-74—GENERAL DISCUSSION, DEMANDS FOR GRANTS ON ACCOUNT, 1973-74 AND SUPPLEMENTARY DEMANDS FOR GRANTS, 1972-73—Contd.

MR. SPEAKER: The House will now resume further discussion of the following Resolution moved by Shri K. C. Pant on the 22nd March 1973, namely:

“That this House approves the Proclamation issued by the President on the 3rd March 1973, under article 356 of the Constitution in relation to the State of Orissa”;

further general discussion on the Budget for the State of Orissa for the year 1973-74, further discussion and voting on the demands for Grants on Account in respect of the Budget for the State of Orissa for 1973-74 and further discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Orissa for 1972-73.

Shri Arjun Sethi was already on his legs.—He is absent. Shri Banamali Patnaik—he is also absent.

SHRI PILOO MODY (Godhra): None of them expected that this would start so soon.

MR. SPEAKER: I think so; you are right.

SHRI D. K. PANDA (Bhanjanagar): I support the promulgation of the Ordinance in regard to the State of Orissa. I basically agree with the assessment made by the Governor of Orissa.

SHRI PILOO MODY: Here is a member of the Opposition supporting an Ordinance of Government!

SHRI D. K. PANDA: I am coming to him.

But I have to express my resentment at the manner in which the statement of the Governor has been presented because the statement refers to the personal affairs of Shri Nilamony Routray. In a fairness, this should not have been done. It is against parliamentary decency and decorum. Reference to the oral statement made by Dr. Hare Krushna Mehtab was also unwarranted and uncalledfor.

But essentially and basically, I agree with the assessment of the situation made by the Governor, the circumstances, the defections, horse-trading and other things adopted. In all these things, there is truth. Therefore, basically I agree with the statement.

Shri P. K. Deo of the Swatantra Party and others are now raising the question of stability. Under Biju Patnaik's leadership, in the Pragati Shil Dal, a combination of feudal reactionaries and careerists, can we achieve stability in Orissa? Can Orissa progress? It is out of the question. This very same Biju Patnaik once upon a time declared that he wanted to completely dissolve the Utkal Congress and dissolve it only for the merger of the Utkal Congress in the Congress. He declared that “I am the most disciplined soldier of the Congress in the iron hand of Indira Gandhi.” Is there anybody to challenge this statement of Biju Patnaik, and the same Biju Patnaik today says